

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2828
ANSWERED ON:01.08.2002
HIGH COURT BENCHES
DINSHA J. PATEL

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of States where the High Courts Bench or Benches other than the Principal seat of the High Court has been established;
- (b) the names of the States where the principal seat of High Court has not been established as yet;
- (c) if so, the reasons therefor;
- (d) whether the Union Government have received any request from the Government of Gujarat to establish High Court Branch/separat High Court at Rajkot; and
- (e) if so, the time by which the proposal is likely to be implemented?

Answer

MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI)

- (a) The permanent Benches of High Courts, away from their principal seats, have been established in eleven States viz. Arunachal Pradesh, Goa, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Rajasthan, Tripura and Uttar Pradesh.
 - (b) & (c) There is no separat High Court for Arunachal Pradesh, Goa, Haryana, Meghalaya, Manipur, Mizoram, Nagaland and Tripura, and all Union Territories except Delhi. Principal Seat of High Courts are set up if there is a separate High Court.
- It is not necessary that every State should have a High Court.
- (d) & (e) The Government of Gujarat has requested for setting up a Bench of the High Court at Rajkot. The Chief Justice of the High Court has, however, opined that it would not be in the interest of the institution to have a Circuit Bench of the High Court at Rajkot.